

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH: ALLAHABAD.

THURSDAY, THIS THE 5<sup>TH</sup> DAY OF JULY, 2007.

QUORUM : HON. MR. JUSTICE KHEM KARAN, V.C.

HON. MR. P.K. CHATTERJI, A.M.

R.A. NO. 44 OF 2006

IN

ORIGINAL APPLICATION NO. 1145 OF 2001.

Union of India through General Manager, Northern Railway, Baroda House, New Delhi..... Applicant.  
Counsel for applicant: Shri P. Mathur.

**Versus**

Jagjit Singh son of B.L. Singh aged about 45 years, presently posted as Head Clerk cum-Reservation Clerk, posted at North Central Railway, Aligarh.

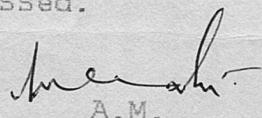
..... Respondents.

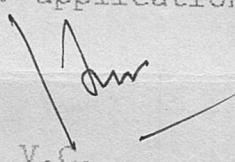
Counsel for Respondents: Sri .....

**O R D E R**

BY HON. MR. JUSTICE KHEM KARAN, V.C.

The applicant Jagjit Singh filed one O.A. No.1145/01 assailing order dated 3.1.2001 of the Disciplinary Authority and order dated 10.4.2001 of the Appellate Authority. This Tribunal allowed the O.A. vide order dated 10.2.2006. The two orders were quashed with consequential benefits. What Shri Mathur says is that dismissal order dated 10.2.2006 should be modified so as to provide that the Respondents may pass fresh orders, in the inquiry in question, in place of impugned order. We think this is not possible in review. It cannot be said that there is any error apparent in the order in not giving liberty to the Respondents to proceed to pass fresh orders in the inquiry proceedings. So the review application is dismissed.

  
A.M.

  
V.C.

Asthana/